

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 427  
490/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Ryan Health Care Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC NCT of Delhi and Haryana**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 24.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Himanshu Harbola, Ms.  
Kaveri Verma, Advocates.**

**For the ROC**

**:Mr. M. Yadubhushana, AROC.**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the appellant as well as AROC. In view of the affidavit-cum-undertaking filed by the appellant's counsel, order in this matter is reserved.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**